NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)-333/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mukt Ultra Electric and Automation **...Operational Creditor**

Versus

M/s Samagrh Engineering Pvt. Ltd. **...Corporate Debtor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared
For the Corporate Debtor : None-appeared

ORDER

In this matter, Learned Counsel for the Petitioner appeared on 11.11.2021 and there was no representation on the side of the Respondent/ Corporate Debtor. However, after that on 16.12.2021, 15.02.2022, 31.03.2022 and 13.05.2022 none appeared from the either side. Since, this is an application filed by the Operational Creditor in 2019. There is no appearance from the side of both the parties. CP No. (IB)-333/9/JPR/2019 is dismissed in non-prosecution of the case.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

July 20, 2022
VG